

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET

APPLICATION NO.: \_\_\_\_\_

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>02.03.2007</u></p> <p><u>OA No. 41/2007 with MA 52/2007</u></p> <p>Mr. P.P. Mathur, Counsel for applicant.</p> <p>Heard.</p> <p>We note that earlier the applicant had challenged the order dated 05.02.2007. Notices were issued vide order dated 20.02.2007. By the present MA No. 52/2007, it has been pointed out that respondents have issued another order dated 12.02.2007 and, therefore, it would be necessary to carry amendment in the OA. Vide the present MA, applicant seeks withdrawal of the OA No. 41/2007 with liberty to challenge all the orders passed by filing a consolidated OA.</p> <p>In view of the above, MA as well as OA both are disposed of as withdrawn with liberty.</p> <p><i>[Signature]</i> (M.K. SHUKLA) MEMBER (A)</p> <p><i>[Signature]</i> (M.K. GUPTA) MEMBER (J)</p> <p>AHQ</p> <p><i>Copies sent vide m 201 &amp; 202 6</i></p>